



**Central Administrative Tribunal
Principal Bench: New Delhi**

O.A. No.2075/2021

This the 21st day of September, 2021

Through Video Conferencing

**Hon'ble Ms. Manjula Das, Chairman
Hon'ble Mr. Mohd. Jamshed, Member (A)**

Inder Mohan Sethi
Aged about 68 years,
Group B - Gazetted Officer
Assistant Manager (Retd.), Flat No. 235,
Plot No. 6, Jai Maa Apartments,
Sector-5, Dwarka, Delhi 110075.

...Applicant

(By Advocate: Mr. Rahul Singhal)

Versus

1. Union of India,
Department of Communication through Secretary,
Sanchar Bhavan,
New Delhi- 1 10001
2. The Office of the Principal Controller, Communication
Accounts, Delhi Region,
Ministry of Communication and IT,
Department of Telecommunication,
DoT Building,
Prasad Nagar, New Delhi - 110005.
3. Executive Director,
MTNL, Eastern Court,
Janpath, New Delhi - 110001.
4. General Manger (F), MTNL
Kidwai Bhawan,
Janpath, New Delhi- 110001.

...Respondents

(By Advocate: Mr. Satish Kumar)



ORDER (ORAL)

Hon'ble Ms. Manjula Das, Chairman

The applicant was initially appointed as LDC in the Department of Telecommunication (DoT) in the year 1973. He went on deputation to the MTNL and absorbed there in the year 1998. He retired from MTNL on 30.11.1998. His grievance is that his last basic pay was fixed at Rs. 5625/- instead of Rs.5900/- as was granted vide order dated 03.03.2020 issued by the MTNL. He seeks that his retiral benefits be calculated accordingly.

2. For redressal of his grievance, the applicant made a representation dated 01.09.2020 to revise his last pay and pensionary benefits in the light of order dated 03.03.2020 issued by MTNL and the order dated 10.07.2020 issued by DoT. It is submitted that the said representation has not been responded by the respondents.

3. Today, we heard Mr. Rahul Singhal, learned counsel to the applicant and Mr. Satish Kumar, learned counsel to the respondents.

4. It is seen that the applicant made a representation in 2020, ventilating his grievance, which has still not been replied to. It is



evident that it is a recurring loss to the applicant, if his basic pay is not fixed, as per his version in the OA.

5. Accordingly, we direct the applicant to make a comprehensive representation, annexing the copies of the order dated 03.03.2020 and 10.07.2020, to substantiate his case, before the appropriate authority within a period of 15 days from the date of receipt of a copy of this order. On receipt of such representation, the respondents shall pass a reasoned and speaking order within a period of three months thereafter and if the applicant is found eligible, he shall be granted the benefits within the stipulated time.

The OA stands disposed of.

There shall be no order as to costs.

(Mohd. Jamshed)
Member (A)

(Manjula Das)
Chairman

September 21, 2021

/sd/vb/